

Seventeenth Loksabha

pan&gt;

Title: Introduction of the Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2019 (Amendment of Schedule 1).

**श्रीमती रमा देवी (शिवहर):** मैं प्रस्ताव करती हूँ कि महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी अधिनियम, 2005 का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए ।

**HON. CHAIRPERSON:** The question is:

“That leave be granted to introduce a Bill further to amend the Mahatma Gandhi National Rural Employment Guarantee Act, 2005.”

*The motion was adopted.*

**श्रीमती रमा देवी:** मैं विधेयक को पुरःस्थापित करती हूँ ।

\*153

Title: Introduction of the Population (Stabilization and Planning ) Bill, 2019.

**श्री सुशील कुमार सिंह (औरंगाबाद):** सभापति महोदय, मैं प्रस्ताव करता हूँ कि नागरिकों के जीवन स्तर में सुधार लाने के लिए परिवार नियोजन प्रक्रिया में पुरुषों और महिलाओं दोनों को महत्वपूर्ण पणधारी मानते हुए महिलाओं के स्वास्थ्य में सुधार लाने और उन्हें सशक्त बनाने के लिए हमारे राष्ट्र के संसाधनों और विकास के अनुकूल और अनुरूप जनसंख्या सुनिश्चित करने हेतु परिवार नियोजन को प्रोत्साहन और बढ़ावा देने के लिए राष्ट्रीय स्तर पर एक राष्ट्रीय जनसंख्या योजना प्राधिकरण तथा प्रत्येक जिले में जिला जनसंख्या योजना समिति का गठन करके देश में जनसंख्या स्थिरीकरण तथा उससे संसक्त और उसके आनुषंगिक विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए ।

**HON. CHAIRPERSON:** The question is:

“That leave be granted to introduce a Bill to provide for the stabilization of population in the country through setting up of a National Population Planning Authority at the national level and a District Population Planning Committee in each district to encourage and promote family planning in order to ensure a population which is in tandem and commensurate with the resources and development of our nation, to improve health of the women and empower them, recognizing both men and women as an important stakeholder in the family planning process, to improve standard of living of the citizens and for the matters connected therewith and incidental thereto. ”

*The motion was adopted.*

**श्री सुशील कुमार सिंह:** सभापति महोदय, मैं विधेयक को पुरःस्थापित\* करता हूँ ।

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\*t154

Title: Introduction of the Compulsory Sports and Physical Education and Infrastructure Development in Schools of Andaman and Nicobar Islands Bill, 2019.

**SHRI KULDEEP RAI SHARMA (ANDAMAN AND NICOBAR ISLANDS):** I beg to move for leave to introduce a Bill to provide for compulsory sports education from first standard to senior secondary level and provision of requisite infrastructure in schools of Andaman and Nicobar Islands and for matters connected therewith.

**HON. CHAIRPERSON:** The question is:

“That leave be granted to introduce a Bill to provide for compulsory sports education from first standard to senior secondary level and provision of requisite infrastructure in schools of Andaman and Nicobar Islands and for matters connected therewith.”

*The motion was adopted*

**SHRI KULDEEP RAI SHARMA:** Sir, I introduce\*\* the Bill.

\*t155

Title: Introduction of the Constitution (Amendment) Bill, 2019 (Insertion of New Article 239C).

**SHRI KULDEEP RAI SHARMA (ANDAMAN AND NICOBAR ISLANDS):** I beg to move for leave to introduce a Bill further to amend the Constitution of India.

**HON. CHAIRPERSON:** The question is:

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

*The motion was adopted.*

**SHRI KULDEEP RAI SHARMA:** Sir, I introduce\*\* the Bill.

\*t156

Title: Introduction of the Reservation of Posts in Government Establishments of Andaman and Nicobar Islands Bill, 2019.

**SHRI KULDEEP RAI SHARMA (ANDAMAN AND NICOBAR ISLANDS):** I beg

to move for leave to introduce a Bill to provide for reservation in Government establishments in Andaman and Nicobar Islands for residents of Andaman and Nicobar Islands to improve their standard of living through employment and for matters connected or incidental thereto.

**HON. CHAIRPERSON:** The question is:

“That leave be granted to introduce a Bill to provide for reservation in Government establishments in Andaman and Nicobar Islands for residents of Andaman and Nicobar Islands to improve their standard of living through employment and for matters connected or incidental thereto.”

*The motion was adopted.*

**SHRI KULDEEP RAI SHARMA:** Sir, I introduce\*\* the Bill.

**HON. CHAIRPERSON:** Shri Jasbir Singh Gill – Not present

Dr. Shrikant Eknath Shinde – Not present

Shri Ravi Kishan – Not present

Shri Jagdambika Pal – Not present

Prof. Ram Shankar Katheria – Not present

Dr. Sukanta Majumdar – Not present

Shri Ram Mohan Naidu Kinjarapu – Not present

Shri Vincent H. Pala – Not present

Shri Manoj Kotak – Not present

Shri Kodikunnil Suresh – Not present

\*t157

Title: Introduction of the Special Drinking Water and Irrigation Development Fund (For Dark Zone Areas) Bill, 2019.

**श्री देवजी पटेल (जालौर):** सभापति महोदय, मैं प्रस्ताव करता हूँ कि डार्क जोन क्षेत्रों में पेय जल की आपूर्ति एवं सिंचाई सुविधाओं के विकास के लिए विशेष पेयजल एवं सिंचाई विकास निधि के गठन और उससे संसक्त विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए ।

**HON. CHAIRPERSON:** The question is:

“That leave be granted to introduce a Bill to provide for the constitution of a Special Drinking Water and Irrigation Development Fund for supply of drinking water and developing irrigation facilities in the dark zone areas and for matters connected therewith.”

*The motion was adopted.*

**श्री देवजी पटेल:** सभापति महोदय, मैं विधेयक को पुरःस्थापित\*\* करता हूँ ।

\*t158

Title: Introduction of the Anganwadi Workers (Regularisation of Service and Welfare) Bill, 2020.

**SHRI UNMESH BHAIYYASAHEB PATIL (JALGAON):** Sir, I beg to move for leave to introduce a Bill to regularise the services and introduce performance and bonus linked to inflation of wages of Anganwadi Workers and for matters connected therewith or incidental thereto.

**HON. CHAIRPERSON:** The question is:

“That leave be granted to introduce a Bill to regularise the services and introduce performance and bonus linked to inflation of wages of Anganwadi Workers and for matters connected therewith or incidental thereto.”

*The motion was adopted.*

**\*\* the BSHRI UNMESH BHAIYYASAHEB PATIL:** Sir, I introduce

**HON. CHAIRPERSON:** Shri Vinod Kumar Sonkar – Not present.

Shri Raghu Rama Krishna Raju – Not present.

Now, Item No. 140, Shri Parvesh Sahib Singh Verma.

**17.11 ½ hrs**

\*t159

Title: Introduction of the Food Safety and Standards (Amendment) Bill, 2019\*

(Amendment of Section 50, etc.).

**SHRI PARVESH SAHIB SINGH VERMA (WEST DELHI):** Sir, I beg to move for leave to introduce a Bill further to amend the Food Safety and Standards Act, 2006.

**HON. CHAIRPERSON:** The question is:

“That leave be granted to introduce a Bill further to amend the Food Safety and Standards Act, 2006.”

*The motion was adopted.*

**SHRI PARVESH SAHIB SINGH VERMA:** Sir, I introduce the Bill.

\*t160

Title: Introduction of the Disqualification of Persons of Foreign Origin Bill, 2019.

**SHRI PARVESH SAHIB SINGH VERMA (WEST DELHI):** Sir, I beg to move for leave to introduce a Bill to disqualify persons of foreign origin from holding offices of public importance and for matters connected therewith or incidental thereto.

**HON. CHAIRPERSON:** The question is:

“That leave be granted to introduce a Bill to disqualify persons of foreign origin from holding offices of public importance and for matters connected therewith or incidental thereto.”

*The motion was adopted.*

**SHRI PARVESH SAHIB SINGH VERMA:** Sir, I introduce\*\* the Bill.

\*t161

Title: Introduction of the Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2019 (Amendment of Section 22, etc.).

**SHRI UNMESH BHAIYYASAHEB PATIL (JALGAON):** Sir, I beg to move for leave to introduce a Bill further to amend the Mahatma Gandhi National Rural Employment Guarantee Act, 2005.

**HON. CHAIRPERSON:** The question is:

“That leave be granted to introduce a Bill further to amend the Mahatma Gandhi National Rural Employment Guarantee Act, 2005.”

*The motion was adopted.*

**SHRI UNMESH BHAIYYASAHEB PATIL:** Sir, I introduce\*\* the Bill.

**HON. CHAIRPERSON:** Shri Hemant Patil – Not present.

Shri Dhairyasheel Sambhajirao Mane – Not present.

Now, Item No. 150, Shri Parvesh Sahib Singh Verma.

\*t162



Title: Introduction of the Delhi Prevention of Sealing Bill, 2019.

**SHRI PARVESH SAHIB SINGH VERMA (WEST DELHI):** Sir, I beg to move for leave to introduce a Bill to prevent arbitrary sealing of properties in unauthorised manner in NCT of Delhi and to dissolve and replace the monitoring committee set up by the Hon'ble Supreme Court by a Special Task Force and to establish a committee to review all the sealing done by the monitoring committees and for matters connected therewith and incidental thereto.

**HON. CHAIRPERSON:** The question is:

“That leave be granted to introduce a Bill to prevent arbitrary sealing of properties in unauthorised manner in NCT of Delhi and to dissolve and replace the monitoring committee set up by the Hon'ble Supreme Court by a Special Task Force and to establish a committee to review all the sealing done by the monitoring committees and for matters connected therewith and incidental thereto.”

*The motion was adopted.*

**SHRI PARVESH SAHIB SINGH VERMA:** Sir, I introduce\*\* the Bill.

**HON. CHAIRPERSON:** Shri Su. Thirunavukkarasar – Not present.

Now, Dr. Alok Kumar Suman.

\*t163

Title: Introduction of the Flood and Drought Control Bill, 2019. \* h

**DR. ALOK KUMAR SUMAN (GOPALGANJ):** Sir, I beg to move for leave to introduce a Bill to provide for the constitution of a National Flood

and Drought Control Board to control flood and drought and for matters connected therewith and incidental thereto.

**HON. CHAIRPERSON:** The question is:

“That leave be granted to introduce a Bill to provide for the constitution of a National Flood and Drought Control Board to control flood and drought and for matters connected therewith and incidental thereto.”

*The motion was adopted.*

**DR. ALOK KUMAR SUMAN:** Sir, I introduce\*\* the Bill.

**HON. CHAIRPERSON:** Prof. Rita Bahuguna Joshi – Not present.

Dr. Manoj Rajoria – not present.

Shrimati Locket Chatterjee – not present.

Shri K. Navaskani – not present.

Shri P. V. Midhun Reddy – not present.

\*t164

Title: Representation of the People (Amendment) Bill, 2019 (Amendment of Section 62).

**HON. CHAIRPERSON :** Now, Item No. 163, Shri Sushil Kumar Singh.

**SHRI SUSHIL KUMAR SINGH (AURANGABAD):** Sir, I beg to move for leave to introduce a Bill further to amend the Representation of People Act, 1951.

**HON. CHAIRPERSON:** The question is:

“That leave be granted to introduce a Bill further to amend the Representation of People Act, 1951. ”

*The motion was adopted.*

**SHRI SUSHIL KUMAR SINGH:** Sir, I introduce the Bill.

\*t165

Title: Introduction of the Constitution (Amendment) Bill, 2020 (Amendment of Article 21A).

**SHRI SUSHIL KUMAR SINGH (AURANGABAD):** Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

**HON. CHAIRPERSON:** The question is:

“That leave be granted to introduce a Bill further to amend the Constitution of India. ”

*The motion was adopted.*

\*\* the Bill. **SHRI SUSHIL KUMAR SINGH:** Sir, I introduce

**HON. CHAIRPERSON:** Shrimati Ranjeeta Koli – not present.

Shrimati Poonam Mahajan – not present.

Adv. Adoor Prakash – not present.

Shri Asaduddin Owaisi – not present.

Shri Tirath Singh Rawat – not present.

Shri Santokh Singh Chaudhary – not present.

Shri Sudheer Gupta – not present.

Shri Ashok Kumar Rawat – not present.

\*t166

Title: Introduction of the Doubtful Voters in the State of Assam (Special Provisions) Bill, 2020.

**HON. CHAIRPERSON:** Shri Abdul Khaleque.

**SHRI ABDUL KHALEQUE (BARPETA):** I beg to move for leave to introduce a Bill to make eligible such doubtful voters in the State of Assam whose names appear in the Assam national Register of Citizens (NRC) final list to contest any election and cast vote at such elections and for matters connected therewith.

**HON. CHAIRPERSON:** The question is:

“That leave be granted to introduce a Bill to make eligible such doubtful voters in the State of Assam whose names appear in the Assam national Register of Citizens (NRC) final list to contest any election and cast vote at such elections and for matters connected therewith.”

*The motion was adopted.*

**SHRI ABDUL KHALEQUE:** Sir, I introduce\*\* the Bill.

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**HON. CHAIRPERSON:** Shri Ramdas Tadas – not present.

\*t167

Title: Introduction of the Employment Bill, 2020.

**DR. ALOK KUMAR SUMAN (GOPALGANJ):** I beg to move for leave to introduce a Bill to provide employment or means and resources for self-

employment to at least one adult member of every family and for matters connected therewith.

**HON. CHAIRPERSON:** The question is:

“That leave be granted to introduce a Bill to provide employment or means and resources for self-employment to at least one adult member of every family and for matters connected therewith.”

*The motion was adopted.*

**DR. ALOK KUMAR SUMAN:** Sir, I introduce\*\* the Bill.

\*t168

Title: Introduction of the Population Regulation Bill, 2020.

**DR. ALOK KUMAR SUMAN (GOPALGANJ):** I beg to move for leave to introduce a Bill to revitalize efforts towards promoting the small family norms of up to two children per eligible couple; ensure healthy birth spacing through measures related to augmenting the availability, accessibility and affordability of quality reproductive health services, and other relevant intersectoral development instruments by the Central and the State Governments; achieve the goal of stabilization of population commensurate with the emerging social, economic, health, nutritional, epidemiological, environmental and other developmental needs of the national economy; recognize the implications of population momentum on the prospects of national progress in the long run, propelled through its young and dynamic population age-structure; ameliorate the harness the demographic potential in the sustainable manner and help to engulf the prevailing demographic and

socioeconomic disparities across population groups and regions, and render equal opportunities for all, irrespective of age, sex, religion, caste, class, race, residence or language and to achieve the fullest development potential and for matters connected therewith and incidental thereto.

**HON. CHAIRPERSON:** The question is:

“That leave be granted to introduce a Bill to revitalize efforts towards promoting the small family norms of up to two children per eligible couple; ensure healthy birth spacing through measures related to augmenting the availability, accessibility and affordability of quality reproductive health services, and other relevant intersectoral development instruments by the Central and the State Governments; achieve the goal of stabilization of population commensurate with the emerging social, economic, health, nutritional, epidemiological, environmental and other developmental needs of the national economy; recognize the implications of population momentum on the prospects of national progress in the long run, propelled through its young and dynamic population age-structure; ameliorate the harness the demographic potential in the sustainable manner and help to engulf the prevailing demographic and socioeconomic disparities across population groups and regions, and render equal opportunities for all, irrespective of age, sex, religion, caste, class, race, residence or language and to achieve the fullest development potential and for matters connected therewith and incidental thereto.”

*The motion was adopted.*

**DR. ALOK KUMAR SUMAN:** Sir, I introduce\* the Bill.

\*t169

Title: Introduction of the Labour (Welfare and Rehabilitation) Bill, 2020.

**श्री श्याम सिंह यादव (जौनपुर) :** सभापति महोदय, मैं प्रस्ताव करता हूँ कि श्रम बाजार में गतिशील प्रवृत्ति का पता लगाने, कतिपय अवधियों तक बेरोजगार रहने वाले कामगारों को ब्याज रहित ऋण प्रदान करने हेतु योजनाओं का उपबंध करने, निजी और सार्वजनिक क्षेत्र में कार्यरत सभी लोगों के लिए सार्वभौमिक मूल आय सहित सामाजिक क्षेत्र की योजनाओं के लिए दिशा-निर्देश जारी करने, मौसमी कार्यों में नियोजित कामगारों के लिए कार्य रहित अवधि के दौरान मजदूरी का उपबंध करने, बागान कामगारों के लिए कठिनाई बोनस का उपबंध करने, बंद पड़े उद्योगों के कामगारों के पुनर्वास के लिए योजनाएं तैयार करने हेतु श्रम कल्याण और पुनर्वास प्राधिकरण के गठन तथा तत्संसक्त या उसके आनुषंगिक विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए ।

**HON. CHAIRPERSON:** The question is:

“That leave be granted to introduce a Bill to constitute a Labour Welfare and Rehabilitation Authority to look into the dynamic trends in the labour market, provide for schemes to give interest free loans to workers un-employed for certain periods, issue guidelines for social sector schemes including universal basic income for all working in private and public sector, provide for wages during non-work tie for seasonally employed workers, provide for hardship bonus for plantation workers, formulate schemes for rehabilitation of workers of closed industries and for all matters connected therewith or incidental thereto. ”

*The motion was adopted.*

**श्री श्याम सिंह यादव :** सभापति महोदय, मैं विधेयक को पुरःस्थापित\* करता हूँ ।

\*t170

Title: Introduction of the Constitution (Amendment) Bill, 2020 (Amendment of Articles 15 and 16).

**श्री श्याम सिंह यादव (जौनपुर):** सभापति महोदय, मैं प्रस्ताव करता हूँ कि भारत के संविधान का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए ।

**HON. CHAIRPERSON:** The question is:

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

*The motion was adopted.*

**श्री श्याम सिंह यादव:** सभापति महोदय, मैं विधेयक को पुरःस्थापित करता हूँ ।

\*t171

Title: Introduction of the Reservation for the Scheduled Castes, the Scheduled Tribes and the Other Backward Classes in Private Sector Bill, 2020.

**श्री गणेश सिंह (सतना):** सभापति महोदय, मैं प्रस्ताव करता हूँ कि निजी क्षेत्र में अनुसूचित जातियों, अनुसूचित जनजातियों और अन्य पिछड़े वर्गों के लिए आरक्षण और तत्संबंधी विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए ।

**HON. CHAIRPERSON:** The question is:



“That leave be granted to introduce a Bill further to provide for reservation for the Scheduled Castes, the Scheduled Tribes and the Other Backward Classes in private sector and for matters connected therewith.”

*The motion was adopted.*

**श्री गणेश सिंह :** सभापति महोदय, मैं विधेयक को पुरःस्थापित करता हूँ ।

\*t172

Title: Introduction of the Reservation for the Other Backward Classes the Scheduled Castes and the Scheduled Tribes in Admission in Private Educational Institutions Bill, 2020.

**श्री गणेश सिंह (सतना):** सभापति महोदय, मैं प्रस्ताव करता हूँ कि निजी शिक्षण संस्थाओं में अन्य पिछड़े वर्गों, अनुसूचित जातियों और अनुसूचित जनजातियों को प्रवेश में आरक्षण और तत्संबंधी विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए ।

**HON. CHAIRPERSON:** The question is:

“That leave be granted to introduce a Bill to provide for reservation in favour of persons belonging to the Other Backward Classes, the Scheduled Castes and the Scheduled Tribes in admissions in private educational institutions and for matters connected therewith.”

*The motion was adopted.*

**श्री गणेश सिंह (सतना):** सभापति महोदय, मैं विधेयक को पुरःस्थापित करता हूँ ।

**HON. CHAIRPERSON:** Shri Feroze Varun Gandhi – Not present

Shri Abu Hasem Khan Choudhury - Not present

Shri k. Sudhakaran - Not present

Shri Nihal Chand Chouhan - Not present

\*t173

Title: Introduction of the Constitution (Amendment) Bill, 2020 (Substitution of New Article for Article 120).

**SHRI A. GANESHAMURTHI (ERODE):** Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

**HON. CHAIRPERSON:** The question is:

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

*The motion was adopted.*

**SHRI A. GANESHAMURTHI:** Sir, I introduce\*\* the Bill.

**HON. CHAIRPERSON:** Dr. Sukanta Majumdar - Not present

Shri Manoj Kotak - Not present

Shri Rahul Kaswan - Not present

Prof. Sougata Ray - Not present

Shri Tirath Singh Rawat- Not present

Shri Jasbir Singh Gill - Not present

Shrimati Sangeeta Kumari Singh Deo- Not present

Shri Nihal Chand Chouhan - Not present

Shri Malook Nagar- Not present

Shri C.P. Joshi - Not present

\*t174

Title: Introduction of the Unemployed Youth (Allowance and Employment Opportunities) Bill, 2019.

**SHRI UNMESH BHAIYYASAHEB PATIL (JALGAON):** Sir, I beg to move for leave to introduce a Bill to provide for creation of gainful employment opportunities and for payment of unemployment allowance to unemployed youth and for matters connected therewith or incidental thereto.

**HON. CHAIRPERSON:** The question is:

“That leave be granted to introduce a Bill to provide for creation of gainful employment opportunities and for payment of unemployment allowance to unemployed youth and for matters connected therewith or incidental thereto.”

*The motion was adopted.*

**SHRI UNMESH BHAIYYASAHEB PATIL:** I introduce\*\* the Bill.

\*t175

Title: Introduction of the Prohibition of Child Marriage (Amendment) Bill, 2020 (Amendment of Section 2).

**SHRI KARTI P. CHIDAMBARAM (SIVAGANGA):** Sir, I beg to move for leave to introduce a Bill to amend the Prohibition of Child Marriage Act, 2006.

**HON. CHAIRPERSON:** The question is:

“That leave be granted to introduce a Bill to amend the Prohibition of Child Marriage Act, 2006.”

*The motion was adopted.*

**SHRI KARTI P. CHIDAMBARAM:** I introduce the Bill.

**HON. CHAIRPERSON:** Shri Rajmohan Unnithan – Not Present.

\*t176

Title: Introduction of the Rural Labour (Welfare) Bill, 2020.

**डॉ. रमापति राम त्रिपाठी (देवरिया):** सभापति महोदय, मैं प्रस्ताव करता हूँ कि कृषि क्षेत्र और उससे सम्बद्ध कार्यकलापों तथा अन्य ग्रामीण व्यवसायों में नियोजित ग्रामीण श्रमिकों के लिए कल्याण निधि की स्थापना करके राज्य द्वारा कल्याणकारी उपाय किए जाने तथा उनके जीवन और कार्य दशा में सुधार लाने हेतु अन्य उपायों और तत्संसक्त विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए ।

**HON. CHAIRPERSON:** The question is:

“That leave be granted to introduce a Bill to provide for the welfare measures to be undertaken by the State for the rural labour employed in the agriculture sector and allied activities thereto and other rural occupations by establishing a Welfare Fund for such labour and for taking other measures to improve their living and working conditions and for matters connected therewith.”

*The motion was adopted.*

डॉ. रमापति राम त्रिपाठी: महोदय, मैं विधेयक पुर:स्थापित\*\* करता हूं ।

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\*t177

Title: Introduction of the National Waste Management Council Bill, 2020.

डॉ. रमापति राम त्रिपाठी (देवरिया): सभापति महोदय, मैं प्रस्ताव करता हूं कि अपशिष्ट का व्यवस्थित ढंग से प्रबंधन करने और अपशिष्ट प्रबंधन के लिए अपेक्षित नीतिगत उपायों का सुझाव देने के लिए राष्ट्रीय अपशिष्ट प्रबंधन परिषद की स्थापना और तत्संसक्त या उसके आनुषंगिक विषयों का उपबंध करने वाले विधेयक को पुर:स्थापित करने की अनुमति दी जाए ।

**HON. CHAIRPERSON:** The question is:

“That leave be granted to introduce a Bill to provide for establishment of a National Waste Management Council for managing waste and suggest required policy measures for waste management and for matters connected therewith or incidental thereto.”

*The motion was adopted.*

डॉ. रमापति राम त्रिपाठी: महोदय, मैं विधेयक पुर:स्थापित\*\* करता हूं ।

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\*t178

Title: Introduction of the Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2020 (Amendment of Schedule 1).

**श्री गणेश सिंह (सतना):** महोदय, मैं प्रस्ताव करता हूँ कि महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी अधिनियम, 2005 का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए ।

**HON. CHAIRPERSON:** The question is:

“That leave be granted to introduce a Bill further to amend the Mahatma Gandhi National Rural Employment Guarantee Act, 2005.”

*The motion was adopted.*

**श्री गणेश सिंह:** महोदय, मैं विधेयक पुरःस्थापित\*\* करता हूँ ।

\*t179

Title: Introduction of the Compulsory Installation of Solar Plants Bill, 2021.

**DR. MOHAMMAD JAWED (KISHANGANJ):** I beg to move for leave to introduce a Bill to provide for compulsory installation of the solar panels, promote production of energy from renewable energy resources in order to reduce dependence on fossil fuels, ensure energy security and reduce local and global pollutants keeping in view economic, financial, social and environmental consideration and for matters connected therewith or incidental thereto.

**HON. CHAIRPERSON:** The question is:

“That leave be granted to introduce a Bill to provide for compulsory installation of the solar panels, promote production of energy from renewable energy resources in order to reduce dependence on fossil fuels, ensure energy security and reduce local and global pollutants keeping in view

economic, financial, social and environmental consideration and for matters connected therewith or incidental thereto.”

*The motion was adopted.*

**DR. MOHAMMAD JAWED:** I introduce\*\* the Bill.

\*t180

Title: Prevention of Cruelty to Animals (Amendment) Bill, 2021 (Amendment of Section 11).

**DR. MOHAMMAD JAWED (KISHANGANJ):** I beg to move for leave to introduce a Bill further to amend the Prevention of Cruelty to Animals Act, 1960.

**HON. CHAIRPERSON:** The question is:

“That leave be granted to introduce a Bill further to amend the Prevention of Cruelty to Animals Act, 1960.”

*The motion was adopted.*

**DR. MOHAMMAD JAWED:** I introduce the Bill.

\*t181

Title: Rights of Persons With Disabilities (Amendment) Bill, 2021 (*Amendment of the Schedule*).

**DR. MOHAMMAD JAWED (KISHANGANJ):** I beg to move for leave to introduce a Bill further to amend the Rights of Persons with Disabilities Act, 2016.

**HON. CHAIRPERSON:** The question is:

“That leave be granted to introduce a Bill further to amend the Rights of Persons with Disabilities Act, 2016.”

*The motion was adopted.*

**DR. MOHAMMAD JAWED:** I introduce the Bill.

\*t182

Title: Protection of Children from Sexual Offences (Amendment) Bill, 2021\*

(Amendment of Section 11).

**SHRI ANUBHAV MOHANTY (KENDRAPARA):** Sir, I beg to move for leave to introduce a Bill further to amend the Protection of Children from Sexual Offences Act, 2012.

**HON. CHAIRPERSON:** The question is:

“That leave be granted to introduce a Bill further to amend the Protection of Children from Sexual Offences Act, 2012.”

*The motion was adopted.*

**SHRI ANUBHAV MOHANTY:** Sir, I introduce the Bill.



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\*t183

Title: Introduction of the Prevention of Cruelty to Animals (Amendment) Bill, 2021\*(Amendment of Section 11).

**SHRI ANUBHAV MOHANTY (KENDRAPARA):** Sir, I beg to move for leave to introduce a Bill further to amend the Prevention of Cruelty to Animals Act, 1960.

**HON. CHAIRPERSON:** The question is:

“That leave be granted to introduce a Bill further to amend the Prevention of Cruelty to Animals Act, 1960.”

*The motion was adopted.*

**SHRI ANUBHAV MOHANTY:** Sir, I introduce the Bill.

\*t184

Title: Introduction of the Code of Criminal Procedure (Amendment) Bill, 2021 (Amendment of Sections 41 and 309).

**SHRI ANUBHAV MOHANTY (KENDRAPARA):** I beg to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1973.

**HON. CHAIRPERSON:** The question is:

“That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1973.”

*The motion was adopted.*

**SHRI ANUBHAV MOHANTY:** Sir, I introduce the Bill.

**HON. CHAIRPERSON:** Shri Sunil Dattatray Tatkare – Not present

Shri Subrata Pathak – Not present

Shri Rahul Kaswan – Not present

Shri Jugal Kishore Sharma – Not present

Shri Ram Mohan Naidu Kinjarapu – Not present

Shri Gajanan Kirtikar – Not present

Shri Hasmukhbhai S. Patel – Not present

Dr. G. Ranjith Reddy – Not present

Shri Vijaykumar *alias* Vijay Vasanth – Not present

Shri Bhola Singh Ji.

\*t185

Title: Introduction of the Management and Control of Stubble Bill, 2021.

**SHRI BHOLA SINGH (BULANDESHAHAR):** Sir, I beg to move for leave to introduce a Bill to provide for the formulation of a national policy to set up advanced tools, techniques and technologies for control and management of the disposal of stubble directly outside the agricultural farm lands, for their scientific management and for preparing a model stubble management policy to prevent open burning or open depositing of stubble garbage or waste so as to protect the environment and ultimately mother earth from being polluted by smoke and smog spread due to the burning of stubble in

open fields which is also responsible for the climate change and for matters connected therewith or incidental thereto.

**HON. CHAIRPERSON:** The question is:

“That the leave be granted to introduce a Bill to provide for the formulation of a national policy to set up advanced tools, techniques and technologies for control and management of the disposal of stubble directly outside the agricultural farm lands, for their scientific management and for preparing a model stubble management policy to prevent open burning or open depositing of stubble garbage or waste so as to protect the environment and ultimately mother earth from being polluted by smoke and smog spread due to the burning of stubble in open fields which is also responsible for the climate change and for matters connected therewith or incidental thereto.”

*The motion was adopted.*

**SHRI BHOLA SINGH:** Sir, I introduce\* the Bill.

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\*t186

Title: Introduction of the Population (Control and Management) Bill, 2021.

**SHRI BHOLA SINGH (BULANDSHAHR):** Sir, I beg to move for leave to introduce a Bill to provide for a comprehensive policy towards stabilizing the population of the country by providing voluntary and safe access to methods of contraception, establishment of a Population Planning Agency, promotion of schemes that incentivizes the small family norm, creating awareness on family planning and providing access of education to empower every girl child and for all matters connected therewith or incidental thereto.

**HON. CHAIRPERSON:** The question is:

“That leave be granted to introduce a Bill to provide for a comprehensive policy towards stabilizing the population of the country by providing voluntary and safe access to methods of contraception, establishment of a Population Planning Agency, promotion of schemes that incentivizes the small family norm, creating awareness on family planning and providing access of education to empower every girl child and for all matters connected therewith or incidental thereto.”

*The motion was adopted.*

\*\* the Bill. **SHRI BHOLA SINGH:** Sir, I introduce

\*t187

Title: Introduction of the Climate Change (Net Zero Carbon) Bill, 2021.

**SHRI JAYANT SINHA (HAZARIBAGH):** Sir, I beg to move for leave to introduce a Bill to provide for a framework by which India may develop and implement clear and stable climate change policies that contribute to the global efforts under the Paris Agreement to limit the global average temperature increase to 1.5° Celsius above pre-industrial levels and allows India to prepare for, and adapt to, the effects of climate change and for matters connected therewith or incidental thereto.

**HON. CHAIRPERSON:** The question is:

“That leave be granted to introduce a Bill to provide for a framework by which India may develop and implement clear and stable climate change policies that contribute to the global efforts under the Paris Agreement to limit the global average temperature increase to 1.5° Celsius above pre-industrial levels and allows India to prepare for, and adapt to, the effects of climate change and for matters connected therewith or incidental thereto.”

*The motion was adopted.*

\*\* the Bill. **SHRI JAYANT SINHA:** Sir, I introduce

\*t188

Title: Institutes of Technology (Amendment) Bill, 2020 (*Insertion of New Section 2A*).

**SHRI JAYANT SINHA (HAZARIBAGH):** Sir, I beg to move for leave to introduce a Bill further to amend the Institutes of Technology Act, 1961.

**HON. CHAIRPERSON:** The question is:

“That leave be granted to move for leave to introduce a Bill further to amend the Institutes of Technology Act, 1961.”

*The motion was adopted.*

**SHRI JAYANT SINHA:** Sir, I introduce\*\* the Bill.

\*t189

Title: Right of Children to Free and Compulsory Education (Amendment) Bill, 2019 (*Substitution of New Section for Section 11*).

**SHRI JAYANT SINHA (HAZARIBAGH):** Sir, I beg to move for leave to introduce a Bill further to amend the Right of Children to Free and Compulsory Education Act, 2009.

**HON. CHAIRPERSON:** The question is:

“That leave be granted to introduce a Bill further to amend the Right of Children to Free and Compulsory Education Act, 2009.”

*The motion was adopted.*

**SHRI JAYANT SINHA:** Sir, I introduce\*\* the Bill.

**HON. CHAIRPERSON:** We had about 250 Private Members' Bills listed for introduction and out of that, 145 Bills have been introduced today.

\*t190

Title: Further discussion on the motion for consideration of the Compulsory Voting Bill, 2019, moved by Shri Janardan Singh 'Sigriwad'.

**HON. CHAIRPERSON:** Now, we take up item no. 271, that is, Compulsory Voting Bill, 2019. Shri Janardan Singh 'Sigriwal' is fortunate enough that this discussion is still going on. Last time Shri P.P. Chaudhary was on his legs. He can continue his speech now.

**SHRI P. P. CHAUDHARY (PALI):** Mr. Chairman, Sir, I thank you very much for this opportunity. The debate on the Compulsory Voting Bill could not be concluded last time and it was two years back. Now, I have to continue my remaining speech on this Bill.

Sir, we all know that India is a democratic country and our democracy is mature. That is why, way back in 1950, we included fundamental rights in our Constitution.

**17.41 hrs**

(Shri Rajendra Agrawal *in the Chair*)

So, if we see the Constitution of India, Article 19 provides for freedom of speech and expression. The word 'expression' means it is a right to express or not to express. So, if we enforce compulsory voting, then it

goes against the mandate of Article 19 of the Constitution of India which specifically provides that it is within the sweet will of the individual and the right to vote or not to vote is a fundamental right of the citizen. At the same time, if we also see Article 21 of the Constitution of India it says that no person shall be deprived of his life and liberty except in accordance with law. When we see the word 'liberty', liberty includes the right to vote and not to vote. It includes both. So, it cannot be enforced in view of the mandate of fundamental rights which have been provided under Articles 19 and 21 of the Constitution. If such a law is enacted, then it will not withstand the tide of judicial scrutiny before the court of law.

Sir, if we see Article 326 of the Constitution of India, it is provided that any citizen can register himself as a voter. He has a right to register himself as a voter. But it is not a duty to register himself as a voter. No duty has been cast under Article 326 of the Constitution. It is an option available to the citizen of India. He can either register himself as a voter or he need not register himself as a voter. Therefore, in my view, this Bill, basically, cannot withstand the tide of judicial scrutiny and such a law cannot be enacted by Parliament.

**माननीय सभापति:** मुझे सूचित करना है कि इस विधेयक पर विचार करने के लिए आवंटित समय लगभग समाप्त हो चुका है । यदि सदन की अनुमति हो, तो विधेयक पर विचार का समय एक घंटे बढ़ाया जाए । सदन का समय नहीं, विधेयक पर विचार का समय एक घंटे और बढ़ा दिया जाए ।

**अनेक माननीय सदस्य :** जी हां ।

**SHRI P. P. CHAUDHARY:** So, at the most, if we want to increase the percentage of voting, then certain incentives may be provided by the Government by making a provision under MGNREGA, PDS, etc. But if a citizen did not cast his vote, on that count also he cannot be denied these facilities . So, such a law also cannot be enacted. We can only persuade the

voters and such type of persuasion is possible by providing political education. Apart from this, we can do one more thing because in rural and urban areas, we are applying the same yardstick.

The Election Commission is required to see to it. In the urban areas where the distance from the polling booth is very less, the polling booth should be installed on the basis of the number of voters. Normally, in one polling booth, around 1,000 to 1,200 voters are there. So, the same yardstick cannot be applied with respect to the rural areas where the people are living in *dhanis* and where the distance from polling booth is sometimes 10 kilometres, 11 kilometres. They are poor people; and they do not have proper communication; they do not have transport system in the rural areas. Therefore, the Election Commission is required to see to it that at least in the rural areas, we must have more polling booths.

Here, I would like to make a suggestion. Suppose, in one Lok Sabha Constituency, the number of booths are 2,500; and instead of doing anything more, if they increase the number of booths to four times, then nothing more is required. Automatically, the percentage of voting would increase. Only on account of lack of communication and lack of transport, the voting percentage is very poor. This is the main reason, more people do not go for voting. So, sometimes, we see that the voting is 35 per cent, 40 per cent, 45 per cent, 50 per cent.

Now, these days voting percentage has increased. Due to political education, it has increased to 60 per cent or sometimes even to 70 per cent. So, even in the rural areas, where a particular concentration is more, then in that particular booth, we see more per cent of voting. But where people are living in *dhanis* and the distance from booth is more, the percentage of voting is very poor.



Secondly, if you want to see transparency in the electoral process, then more number of polling booths are required. Otherwise, the candidate, on the basis of his money power, can provide more vehicles and fetch more votes. Therefore, in the rural areas at least, the number of polling booths should be increased. The distance from the polling booths should not be more than two kilometres so that every voter can exercise his right to franchise.

So, this modality can be adopted and this reform can be introduced by the Election Commission.

Sir, apart from this, this issue has also arisen a number of times before the Supreme Court. The same issue also came up before this august House with respect to the compulsory voting. This matter went before the Supreme Court and even before the Gujarat High Court. The matter was agitated there, and it was finally decided that 'right to vote' cannot be converted into 'duty to vote'. There is a difference. Once it is done, then it would contravene the mandate of articles 19 and 21 of the Constitution of India, and it would go against the fundamental right.

Sir, we are a democratic country; and in my view, such types of rights cannot be enforced. So, this Bill cannot be passed by this House. Apart from this, when this Bill came up before Parliament in 1950, this issue was debated; and even the Constitutional framer, Dr. B.R. Ambedkar opposed it and said that 'compulsory voting cannot be introduced in the Representation of Peoples' Act.' So, it was rejected by Parliament on the grounds that there are so many practical difficulties; and so, it cannot be implemented.

At the same time, thereafter, in 1990, the Goswami Committee was constituted and they also rejected the idea of compulsory voting. Again, in 2001, the NCRWC Committee was constituted on Electoral Reforms and they also rejected this move of compulsory voting. Finally, in the Tarkunde

Committee, this issue was again raised and a Committee was constituted and they also opined that 'no compulsory voting can be permissible and it cannot be implemented.' They also said that 'there are so many practical difficulties in implementation of compulsory voting. We can do it by way of persuasion as well as by political education.'

Similarly, in 2004, the then hon. Member of Lok Sabha, Shri B.S. Rawat moved the Bill and in 2009 also, the then hon. Member, Lok Sabha, Shri J.P. Aggarwal moved the Bill. It was discussed and debated in Parliament, and finally it was withdrawn. Even before the Supreme Court in 2009, again this issue was raised in Atul Sarode Case *versus* Union of India; and it was dismissed by the Supreme Court. In Gujarat recently, for the election of local bodies, municipal corporation, municipal boards and for panchayats, this Bill was assented by the Governor of Gujarat.

But finally, it was decided by the Gujarat High Court that such type of a law cannot be enforced because compulsory voting is not possible. It is only a right and it cannot be converted into duty. It goes against the mandate of the Fundamental Rights enshrined under Articles 19 and 21 of the Constitution of India. So far as the duties under Article 51(a) are concerned, even that duty is not there as far as the Directive Principle of the State Policy is concerned.

Sir, I have already made my submission extensively on the last occasion. Now, I request other hon. Members to speak because this opportunity should also be given to other Members. Thank you very much, Sir, for affording me an opportunity to speak.

Title: Introduction of the Payment of Cash Subsidy to Farmers and Agricultural Labourers Bill, 2019.

**SHRI RAGHU RAMA KRISHNA RAJU (NARSAPURAM):** Sir, I beg to move for leave to introduce a Bill to provide for the payment of cash subsidy to farmers and agricultural labourers in order to provide financial security to them and their family members and for matters connected therewith or incidental thereto.

**HON. CHAIRPERSON:** The question is:

“That leave be granted to introduce a Bill to provide for the payment of cash subsidy to farmers and agricultural labourers in order to provide financial security to them and their family members and for matters connected therewith or incidental thereto.”

*The motion was adopted.*

\*\* the Bill**SHRI RAGHU RAMA KRISHNA RAJU:** Sir, I introduce

\*m02

**\*SHRI T. N. PRATHAPAN (THRISSUR):** Sir, I would like to speak in Malayalam. Malayalam is one of the classic languages of India. In my tenure as a Member of Parliament, this is the first time that I am speaking in Malayalam. I am supporting this bill. Sir in our country, the voting percentage is coming down after each election. Our literacy rate has gone up. Our educational facilities have also improved. So we are among those countries which have the largest number of literate population. But whether it be the local self governing bodies, or the state assemblies or the parliamentary elections, the percentage of votes cast are falling.

Kerala, has hundred percentage literacy. Even in Kerala, in the local self governing body elections, we get 86-87 percentage of voting. In the state assembly elections, we get 76-80 percentage voting. The percentage of voting for Lok Sabha elections is even lesser than this. Sir, this is not a healthy sign for the growth of our democracy.

Why is the voting percentage coming down? In northern parts of India, and other parts, we have 40-45 percentage, 50-55 percentage and at the most we have less than 60 percent voting. Is it a fact that people are losing their faith in our political system? There is increasing instances of corruption, favouritism and growing communalisation and caste divide in our political set-up. It has affected the quality of our body politic. Sir, the public in many parts of our Country do not have a faith in their representatives. People feel that politics is for the personal gain of the elected representative, for his party, and for his family. So the society does not have faith in our politicians.

In other words, the people are moving away from the political system.

So, the political parties should reset their political agenda, to bring back the public interest. Corruption must be wiped out from our society. Whether it be local self governing bodies or it be state assemblies or the Parliament, the people should be made to feel that these institutions belong to them. We must take our decisions for the enlightened citizens who can read our minds. Often in contemporary politics, the reverse of this is true.

Whatever be the government of the day, they get embroiled in corruption. The taxes levied from the citizen form a major share of the revenue utilised by the government. If the citizen feel that even the tax money levied from him, is being used by their elected representatives for their personal gains, they will lose faith in the system.

So, the primary need is that the political parties must reset their political agenda. All political parties must agree unanimously decide that they will show zero tolerance against corruption. Anyone engaged in corruption must be sidelined from political parties. They should be removed from holding any public office.

Sir governance should be for the society at large and not for any party. When the public feels that their elected representatives are governing for the public interest, then faith in politics will grow. This will ensure that people will increasingly take part in the election process.

Therefore, the need of the hour is quality politics. Public must feel that the governance is taking place in a transparent manner.

So the mainstream political parties, which have been recognized by the election commission, must reset their political agenda and make it more and more socially relevant.

In our country, when candidates are selected and election manifesto is prepared, we invariably think in a communal manner. Caste and religion become a crucial factor. When even candidates are selected on the basis of castes and religion people will lose faith. Quality of the candidates must become the decisive factor in their selection. Then the public interest in the election process can be brought back.

Sir, we can also think in terms of compulsory voting, like many other countries in the world. These countries have achieved hundred percentage voting. Sir, our country too must make voting compulsory.

Sir, a responsible government performs many a welfare activities for the citizen. We have the public distribution system, free rice distribution. From a child going to an anganwadi to a student studying in the university, are all beneficiaries of one or the other government schemes. The public

exchequer spends crores of rupees for the citizen's welfare. Therefore, it becomes mandatory for the citizens to play his role, by participating in the election process. So voting must be made compulsory. The mindset of our society must change.

It was Shri Rajiv Gandhi Ji, who had given voting rights to all citizens above the age of eighteen. Before that the voting age was twenty one. This was to encourage more youths to cast their votes.

**18.00 hrs** Considering the voting pattern we have now and also the voting pattern in our local body elections. We can see that the young generation is reluctantly to cast their votes. If we have to awaken the interest of our youth, we must encourage value based politics, which aims at social welfare. Our intervention must serve to achieve this goal. I support this bill. I am not concluding it. I would continue my speech by Sir. (*Interruptions*) that this is my first speech in Malayalam. My mother tongue Malayalam is now a recognized classical language. (*Inconclusive*)  
**HON. CHAIRPERSON:** Do you want to conclude your speech or continue it next time?  
**HON. CHAIRPERSON:** Okay. You may continue your speech when this Bill is taken up next time.

सभा की कार्यवाही सोमवार, 6 दिसंबर, 2021 को प्रातः 11 बजे तक के लिए स्थगित की जाती है ।

**18.01 hrs**

*The Lok Sabha then adjourned till Eleven of the Clock on Monday, December 6, 2021/Agrahayana 15, 1943 (Saka)*

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\* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

\* Available in Master copy of Debate, placed in Library.

\* Available in Master copy of the Debate, placed in Library.

\* Not recorded.

\* English translation of the speech originally delivered in Tamil.

\* Not recorded.

\*\* Speech was laid on the Table.

\*Speech was laid on the Table.

\*Laid on the Table

\*\* Introduced with the recommendation of the President.

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- \* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.
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\* English translation of the speech originally delivered in Malayalam.